

KARNATAKA LOKAYUKTA

NO:UPLOK-2/DE/349/2018/ARE-9

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date: 22.10.2021

:: ENQUIRY REPORT ::**:: Present ::****(Pushpavathi.V)****Additional Registrar of Enquiries -9
Karnataka Lokayukta,
Bengaluru**

Sub: Departmental Enquiry against Sri.
B.Manjunatha, Junior Engineer, Panchayath
Raj Engineering Sub Division, Chitradurga -
reg.

Ref: 1. G.O.No. RDP 43 ENQ 2018, Bengaluru dated:
11.07.2018

2. Nomination Order No: UPLOK-2/DE/349/2018/ARE-9
Bangalore dated: 19.07.2018 of Hon'ble
Upalokayukta-2

* * * * @ * * * *

This Departmental Enquiry is initiated against Sri.
B.Manjunatha, Junior Engineer, Panchayath Raj Engineering
Sub Division, Chitradurga (hereinafter referred as, the
Delinquent Government Official, for short "DGO").

2. In pursuance of the Government Order cited above at
reference No.1, the Hon'ble Upalokayukta vide order dated
19.07.2018 cited above at reference No.2 has nominated
Additional Registrar of Enquiries-9 to frame the charges and
to conduct the enquiry against the aforesaid DGO.

22.10.2021

3. The then Additional Registrar of Enquiries-9 has framed the Articles of charges, statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The copies of the same were issued to the DGO calling upon him to appear before the Enquiry Officer and to submit written statement of defence.

5. The Article of charges framed by the then ARE-9 against the DGO is as under :

ANNEXURE-I
CHARGE

ಆಸನೌ ಆದ ನೀವು -

2014-15ನೇ ಸಾಲಿನ ಶಾಸನಕ ಸ್ಥಳೀಯ ಪ್ರದೇಶಭಿವೃದ್ಧಿ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಚಿತ್ರದುರ್ಗ ಜಿಲ್ಲೆ ಮತ್ತು ತಾಲೂಕಿನ (ದೃಮವ್ವನಹಳ್ಳಿ ಗ್ರಾಮಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಗೆ ಬರುವ) ತೋಪುರ ಮಾಳಿಗೆ ಗ್ರಾಮದ ಶ್ರೀ ಆಂಜನೇಯ ಸ್ವಾಮಿ ದೇವಸ್ಥಾನದಿಂದ ಕಲ್ಲಣ್ಣಿ ಮತ್ತು ಗೊಲ್ಲರಹಟ್ಟಿ ರಸ್ತೆ ಅಭಿವೃದ್ಧಿ ಪಡೆದ ಕಾಮಗಾರಿಗೆ ಅಂದಾಜು ಮೊತ್ತ ರೂ.2 ಲಕ್ಷ ಗಳು ಆಗಿದ್ದು ದಾಖಲೆಗಳ ಪ್ರಕಾರ ಕಾರಾರು ಮೊತ್ತ ರೂ.1,97,354/-ಗಳಾಗಿದ್ದು ಪಾವತಿಸಿದ ಮೊತ್ತು ರೂ.1,50,000/-ಗಳಾಗಿದ್ದು ಪಾವತಿಸಬೇಕಾದ ಮೊತ್ತ ರೂ.47348/- ಆಗಿರುತ್ತದೆ. ಸದರಿ ರಸ್ತೆ ಕಾಮಗಾರಿಯನ್ನು ಅಂದಾಜು ಪಟ್ಟಿಯ ಪ್ರಕಾರ ನಿರ್ವಹಿಸಿಲ್ಲ. ಒಟ್ಟು ರಸ್ತೆಯ ಉದ್ದವು 700 ಮೀಟರ್ ಇದ್ದು, ಕೇವಲ 540 ಮೀಟರ್ ಉದ್ದ ರಸ್ತೆಯನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸಲಾಗಿರುತ್ತದೆ. ಅಭಿವೃದ್ಧಿಪಡಿಸಬೇಕಾದ ರಸ್ತೆಯ ಅಗಲವು ಅಂದಾಜು ಪಟ್ಟಿಯಲ್ಲಿ 3.75 ಮೀಟರ್ ಪೂರ್ಣ ಉದ್ದಕ್ಕೂ ಇದ್ದು ಸದರಿ ಅಗಲವನ್ನು ಪೂರ್ಣ ಉದ್ದಕ್ಕೆ ನಿರ್ವಹಿಸಿರುವುದಿಲ್ಲ. ಕಾರ್ಯಪಾಲಕ

22.10.2018

ಇಂಜಿನಿಯರ್ ರವರ ಮೌಖಿಕ ಆದೇಶದ ಮೇರೆಗೆ ಅಗಲವನ್ನು ಬದಲಿಸಲಾಗಿದೆ. ಆದ್ದರಿಂದ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಇಲ್ಲದೇ ತಯಾರಿಸಿದಂತೆ ಕಂಡುಬರುತ್ತದೆ. ಆಸನೌ ಆದ ನೀವು, ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ರಸ್ತೆಯ ಅಳತೆಗಳನ್ನು ಚೈನೇಜುಗಳ ಪ್ರಕಾರ ಕ್ರಮಬದ್ಧವಾಗಿ ದಾಖಲಿಸಿಲ್ಲದಿರುವುದು ಸ್ಪಷ್ಟವಾಗಿ ಕಂಡುಬಂದಿರುತ್ತದೆ. ಅಳತೆ ಪುಸ್ತಕಗಳಲ್ಲಿನ ಅಳತೆ self explaining ಆಗಿರಬೇಕಾಗಿದ್ದು ಅಸ್ಪಷ್ಟತೆಯಿಂದ ಕೂಡಿದೆ. ರಸ್ತೆ ಕಾಮಗಾರಿಗೆ ಬಳಸಲಾದ ಸಾಮಗ್ರಿಗಳನ್ನು ಗುಣ ನಿಯಂತ್ರಣ ಪರೀಕ್ಷೆಗಳಲ್ಲದೇ ನೇರವಾಗಿ ಬಳಸಿರುವುದು ಹಾಗೂ ಬಳಸಲಾದ ಗ್ರ್ಯಾವೆಲ್ ಸಹ ರಸ್ತೆ ಕಾಮಗಾರಿಯ ಅವಶ್ಯಕತೆಗೆ ಅನುಗುಣವಾಗಿ ಇಲ್ಲದೇ ಇರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಗುಣನಿಯಂತ್ರಣ ಪರೀಕ್ಷಾ ವರದಿಗಳು ಅಥವಾ ಪ್ರಮಾಣ ಪತ್ರಗಳನ್ನು ಆಸನೌ ರವರು ತನಿಖೆಯ ವೇಳೆ ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲ. ಕರಾರು ಒಪ್ಪಂದದಲ್ಲಿ ದಿನಾಂಕವನ್ನೇ ನಮೂದಿಸಿಲ್ಲ. ವಿವಾದಿತ ರಸ್ತೆಯಲ್ಲಿ ವಾಹನಗಳು ಸಂಚರಿಸಿರುವುದು ದುಸ್ಥರ ಎನಿಸುತ್ತದೆ. ರಸ್ತೆಯಲ್ಲಿ ಬರುವ ಲೋ ಲೇವಲ್ ಕ್ರಾಸ್ ವೇ ಅನ್ನು ದುರಸ್ತಿಪಡಿಸದ ಹೊರತು ವಾಹನಗಳಿಗೆ ರಸ್ತೆಯನ್ನು ಕ್ರಮಿಸುವುದು ಕಷ್ಟಕರವಾಗುತ್ತದೆ. ರಸ್ತೆಯ ಕಾಮಗಾರಿ ಕಳಪೆ ಮಟ್ಟದ್ದಾಗಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

6. ANNEXURE NO.II

STATEMENT OF IMPUTATIONS OF MISCONDUCT

ಈ ದೂರನ್ನು ಶ್ರೀ ಎಸ್. ಓಂಕಾರರೆಡ್ಡಿ ತಂದೆ ಲೇಟ್ ಹನುಮಪ್ಪ ವಾಸ: ತೋಪುರಮಾಳಿಗೆ ಗ್ರಾಮ, ದ್ಯಾಮವ್ವನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಚಿತ್ರದುರ್ಗ ತಾಲ್ಲೂಕು

22.10.2014

ಮತ್ತು ಜಿಲ್ಲೆ ಇವರು (1) ಶ್ರೀ ಬಿ.ಮಂಜುನಾಥ, ಕಿರಿಯ ಇಂಜಿನಿಯರ್, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪವಿಭಾಗ, ಚಿತ್ರದುರ್ಗ ಮತ್ತು (2) ಶ್ರೀ ರಾಜಣ್ಣ, ಗುತ್ತಿಗೆದಾರರು (ಖಾಸಗಿ ವ್ಯಕ್ತಿ), ಪಂಚಾಯತ್ ರಾಜ್ ಇಲಾಖೆ ಉಪ-ವಿಭಾಗ, ಇವರುಗಳ ವಿರುದ್ಧ ಸಲ್ಲಿಸಿದ್ದಾರೆ.

ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರ:

ದ್ಯಾಮವ್ವನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಗೆ ಬರುವ ಅಂಜನೇಯ ದೇವಸ್ಥಾನದಿಂದ ಕಲ್ಲಹಳ್ಳಿ ಮತ್ತು ಗೊಲ್ಲರಹಟ್ಟಿಯವರೆಗೆ ಶಾಸಕರ ಪ್ರವೇಶಾಭಿವೃದ್ಧಿ ನಿಧಿಯಿಂದ ರೂ.2 ಲಕ್ಷಗಳ ಅನುದಾನಪಡೆದು ಕಾಮಗಾರಿಯನ್ನು ಮಾಡಲಾಗಿದೆ. ಸದರಿ ರಸ್ತೆ ಕಾಮಗಾರಿಯನ್ನು ಕಳಪೆ ಕಾಮಗಾರಿಯಾಗಿ ನಿರ್ವಹಿಸಿದ್ದಾರೆ. ಆದ್ದರಿಂದ, ಆಸನೌ ಹಾಗೂ ಶ್ರೀ ರಾಜಣ್ಣ, ಗುತ್ತಿಗೆದಾರರು (ಖಾಸಗಿ ವ್ಯಕ್ತಿ) ವಿರುದ್ಧ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಬೇಕೆಂದು ಕೋರಿರುತ್ತಾರೆ.

ಈ ದೂರಿನ ಮೇಲೆ ಆಸನೌ ರವರಿಂದ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಕೇಳಲಾಗಿದೆ.

(ಎ) ಆಸನೌ ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ವಿವಾದಿತ ಕಾಮಗಾರಿಯನ್ನು ನಿಯಮಾನುಸಾರ ತುಂಡು ಗುತ್ತಿಗೆ ಕೊಡಲಾಗಿದೆ. ಗುಣಮಟ್ಟದಿಂದ ಕಾಮಗಾರಿಯನ್ನು ನಿರ್ವಹಿಸಲಾಗಿದೆ. ಆದ್ದರಿಂದ ದೂರನ್ನು ವಜಾ ಮಾಡಬೇಕೆಂದು ಕೋರಿರುತ್ತಾರೆ.

ಆಸನೌ ರವರ ಆಕ್ಷೇಪಣೆಗಳ ಮೇಲೆ ದೂರುದಾರರಿಂದ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಕೇಳಲಾಗಿದೆ.

(ಎ) ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ ಸದರಿ ರೋಡ್‌ಗೆ ಕೆಂಪು ಗ್ರ್ಯಾವೆಲ್ ಹಾಕಿರುವುದಿಲ್ಲ. ಚರಂಡಿ ಒಂದು ಕೀಲೋ ಮೀಟರ್‌ಗಳಲ್ಲಿ ಜಂಗಲ್ ಕಿತ್ತಿರುತ್ತಾರೆ. ಚರಂಡಿ ಮಣ್ಣನ್ನೇ ಗ್ರ್ಯಾವೆಲ್ ಹಾಕದೇ ರಸ್ತೆಗೆ ಹಾಕಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ಖುದ್ದಾಗಿ ಖುದ್ದಾಗಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಬೇಕೆಂದು ಕೋರಿರುತ್ತಾರೆ.

22.10.2018

ಈ ಪ್ರಕರಣದಲ್ಲಿ ಶ್ರೀ ರಾಜಣ್ಣ ಖಾಸಗಿ ವ್ಯಕ್ತಿಯಾಗಿದ್ದು, ರಸ್ತೆ ಕಾಮಗಾರಿ ತೆಗೆದುಕೊಂಡ ಗುತ್ತಿಗೆದಾರರಾಗಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ಅವರನ್ನು ಈ ಪ್ರಕರಣದಿಂದ ಕೈಬಿಡಲಾಗಿದೆ.

ಈ ಪ್ರಕರಣದ ಸಂಪೂರ್ಣ ಕಡತವನ್ನು ಪರಿಶೀಲಿಸಿದ್ದೇನೆ. ದೂರುದಾರರು ವಿವಾದಿತ ರಸ್ತೆ ಕಾಮಗಾರಿಯಲ್ಲಿ ಅರ್ಧ ಕಿ.ಮೀ ಸಹ ನಿರ್ವಹಿಸಿಲ್ಲ. ಗಿಡಗಳನ್ನು ಕಿತ್ತುಹಾಕಿಲ್ಲ. ಗ್ರಾಮಸ್ಥರಿಗೆ ರಸ್ತೆ ಅನುಕೂಲ ಮಾಡಿಕೊಡಬೇಕು ಅಂತ ಕೇಳುತ್ತಿದ್ದಾರೆ. ರಸ್ತೆಯ ಕಾಮಗಾರಿಯು ಸಂಪೂರ್ಣವಾಗಿ ನಿರ್ವಹಣೆಯಾಗಿದೆಯೇ ಮತ್ತು ಗುಣಮಟ್ಟದ್ದು ಇರುತ್ತದೆಯೇ ಎನ್ನುವುದು ತಾಂತ್ರಿಕ ವಿಷಯವಾಗಿದ್ದರಿಂದ, ಈ ಪ್ರಕರಣವನ್ನು ಮುಖ್ಯ ಇಂಜಿನಿಯರ್, ತಾಂತ್ರಿಕ ವಿಭಾಗ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಇವರಿಗೆ ತನಿಖೆಗಾಗಿ ವಹಿಸಲಾಗಿತ್ತು.

ಮುಖ್ಯ ಇಂಜಿನಿಯರ್, ತಾಂತ್ರಿಕ ವಿಭಾಗ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಇವರು ತನಿಖೆಯನ್ನು ಮಾಡಿಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಅದರಲ್ಲಿ ವಿವಾದಿತ ರಸ್ತೆ ಕಾಮಗಾರಿಯನ್ನು ಅಂದಾಜು ಪಟ್ಟಿಯ ಪ್ರಕಾರ ನಿರ್ವಹಿಸಿಲ್ಲ. ಒಟ್ಟು ರಸ್ತೆಯ ಉದ್ದವು 700 ಮೀಟರ್ ಇದ್ದು, ಕೇವಲ 540 ಮೀಟರ್ ಉದ್ದ ರಸ್ತೆಯನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸಲಾಗಿರುತ್ತದೆ. ಅಭಿವೃದ್ಧಿಪಡಿಸಬೇಕಾದ ರಸ್ತೆಯ ಅಗಲವು ಅಂದಾಜು ಪಟ್ಟಿಯಲ್ಲಿ 3.75 ಮೀಟರ್ ಪೂರ್ಣ ಉದ್ದಕ್ಕೂ ಇದ್ದು ಸದರಿ ಅಗಲವನ್ನು ಪೂರ್ಣ ಉದ್ದಕ್ಕೆ ನಿರ್ವಹಿಸಿರುವುದಿಲ್ಲ. ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್ ರವರ ಮೌಖಿಕ ಆದೇಶದ ಮೇರೆಗೆ ಅಗಲವನ್ನು ಬದಲಿಸಲಾಗಿದೆ. ಆದ್ದರಿಂದ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಇಲ್ಲದೇ ತಯಾರಿಸಿದಂತೆ ಕಂಡುಬರುತ್ತದೆ.

(ಎ) ಮುಂದುವರೆದಂತೆ, ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ರಸ್ತೆಯ ಅಳತೆಗಳನ್ನು ಚೈನೇಜುಗಳ ಪ್ರಕಾರ ಕ್ರಮಬದ್ಧವಾಗಿ ದಾಖಲಿಸಿಲ್ಲ. ಮೇಲಾಧಿಕಾರಿಗಳು ಅಳತೆ ಪುಸ್ತಕವನ್ನು ಸರಿಯಾಗಿ ಪರಿಶೀಲನೆ ಮಾಡದೇ ಇರುವುದು ಅವರ ನಿರ್ಲಕ್ಷ್ಯತನ ಹಾಗೂ ಕರ್ತವ್ಯಲೋಪವನ್ನು ತೋರಿಸುತ್ತದೆ. ರಸ್ತೆ ಕಾಮಗಾರಿಗೆ ಬಳಸಲಾದ ಸಾಮಗ್ರಿಗಳನ್ನು ಗುಣ ನಿಯಂತ್ರಣ

22.10.2018

ಪರೀಕ್ಷೆಗಳಲ್ಲಿದ್ದೇ ನೇರವಾಗಿ ಬಳಸಿರುವುದು ಹಾಗೂ ಬಳಸಲಾದ ಗ್ರ್ಯಾವೆಲ್ ಸಹ ರಸ್ತೆ ಕಾಮಗಾರಿಯ ಅವಶ್ಯಕತೆಗೆ ಅನುಗುಣವಾಗಿ ಇಲ್ಲದೇ ಇರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಗುಣನಿಯಂತ್ರಣ ಪರೀಕ್ಷಾ ವರದಿಗಳು ಅಥವಾ ಪ್ರಮಾಣ ಪತ್ರಗಳನ್ನು ಆಸನೌ ರವರು ತನಿಖೆಯ ವೇಳೆ ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲ. ಕರಾರು ಒಪ್ಪಂದದಲ್ಲಿ ದಿನಾಂಕವನ್ನೇ ನಮೂದಿಸಿಲ್ಲ. ವಿವಾದಿತ ರಸ್ತೆಯಲ್ಲಿ ವಾಹನಗಳು ಸಂಚರಿಸಿರುವುದು ದುಸ್ಥರ ಎನಿಸುತ್ತದೆ. ರಸ್ತೆಯಲ್ಲಿ ಬರುವ ಲೋ ಲೇವಲ್ ಕಾಸ್ ವೇ ಅನ್ನು ದುರಸ್ತಿಪಡಿಸದ ಹೊರತು ವಾಹನಗಳಿಗೆ ರಸ್ತೆಯನ್ನು ಕ್ರಮಿಸುವುದು ಕಷ್ಟಕರವಾಗುತ್ತದೆ. ದೂರುದಾರರು ಮಾಡಿರುವ ಆರೋಪಗಳು ಮೇಲ್ನೋಟಕ್ಕೆ ಸರಿ ಇರುತ್ತವೆ ಅಂತ ಅಭಿಪ್ರಾಯಪಟ್ಟಿರುತ್ತಾರೆ.

ತನಿಖಾಧಿಕಾರಿಗಳ ವರದಿಯನ್ನು ಆಸನೌ ರವರಿಗೆ ಕಳುಹಿಸಿ ಅವರಿಂದ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಕೇಳಲಾಗಿದೆ.

(ಎ) ಆಸನೌ ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಅದರಲ್ಲಿ ಕಾಮಗಾರಿ ಮುಗಿದು ಒಂದು ವರ್ಷದ ನಂತರ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ಅಭಿಪ್ರಾಯವನ್ನು ತಿಳಿಸಿರುವುದರಿಂದ ವರದಿಯು ಸತ್ಯಕ್ಕೆ ದೂರವಾಗಿದೆ. ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು 3.75 ಮೀಟರ್‌ಗಳಿಗಿಂತ ಹೆಚ್ಚಿನ ಅವಕಾಶ ಇರುವಂತೆ ಅಭಿವೃದ್ಧಿಪಡಿಸಿರುವುದರಿಂದ 700 ಮೀಟರ್ ಬದಲಿಗೆ 540 ಮೀಟರ್ ಉದ್ದ ಅಭಿವೃದ್ಧಿಪಡಿಸಲಾಗಿದೆ. ಕಾಮಗಾರಿ ಮುಗಿದ ನಂತರ ಅತಿವೃಷ್ಟಿಯಿಂದ ಗ್ರ್ಯಾವೆಲ್ ಕೊಚ್ಚಿ ಹೋಗಿದೆ, ಈ ಅನುದಾನಕ್ಕೆ 3ನೇ ವ್ಯಕ್ತಿಯ ತಪಾಸಣಾ ವರದಿ ಅವಶ್ಯಕತೆ ಇಲ್ಲ. ಆದ್ದರಿಂದ ಪ್ರಮಾಣ ಪತ್ರಗಳನ್ನು ಪಡೆದಿಲ್ಲ. ಕಾಮಗಾರಿಯನ್ನು ಗುಣಮಟ್ಟದಿಂದ ನಿರ್ವಹಿಸಲಾಗಿದೆ. ಆದ್ದರಿಂದ ಪ್ರಕರಣವನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಲು ಕೋರಿರುತ್ತಾರೆ.

ತನಿಖಾಧಿಕಾರಿಗಳ ವರದಿಯನ್ನು ಅಲ್ಲಗಳೆಯುವಂತಹ ಯಾವುದೇ ಆಕ್ಷೇಪಣೆಯನ್ನು ಆಸನೌ ರವರು ಸಲ್ಲಿಸಿಲ್ಲ. ಆಸನೌ ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಕೇವಲ ರಸ್ತೆ ಕಾಮಗಾರಿಯ ಪೋಟೋಗಳನ್ನು ಮಾತ್ರ ಸಲ್ಲಿಸಿದ್ದು ಈ ರೀತಿಯ ಕಾಮಗಾರಿಗಳಿಗೆ ತಪಾಸಣಾ ವರದಿಯ ಅವಶ್ಯಕತೆ ಇಲ್ಲ ಅಂತ ತೋರಿಸುವ ಯಾವುದೇ ನಿಯಮವನ್ನು ಉಲ್ಲೇಖಿಸಿಲ್ಲ. ಅಂದಾಜಿನಲ್ಲಿ ನಮೂದಿಸಿರುವ ಪರಿಮಾಣವನ್ನು ಏಕೆ

22.10.2018

ಹೆಚ್ಚು-ಕಡಿಮೆ ಮಾಡಿಕೊಳ್ಳಲಾಯಿತು ಎನ್ನುವ ಬಗ್ಗೆ ಸಹ ಯಾವುದೇ ಲಿಖಿತ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿಲ್ಲ. ಆದ್ದರಿಂದ, ಆಸನೌ ರವರು ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿದ್ದಾರೆನ್ನಲು ಸಾಕಷ್ಟು ಆಧಾರಗಳಿವೆ.

ಆಸನೌ ರವರು ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮ 3(i) ಮತ್ತು (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ಆಸನೌ ರವರ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14-ಎ ರಡಿಯಲ್ಲಿ ಆಸನೌ ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-9 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಈ ದೋಷಾರೋಪಣೆ.

7. The DGO appeared on 07.09.2018 before this Enquiry authority in pursuance to the service of the Article of charges.

8. Plea of the DGO has been recorded and he pleaded not guilty and claimed for holding enquiry.

9. The DGO has submitted written statement, admitting that he was working as Junior Engineer in Panchayath Raj Engineering Sub Division, Chitradurga between July 2012 to till this day (8.9.2020). The alleged road work is carried out during his tenure by him. The total length of the road sanctioned was 700 Meters. But the length of the road

22.10.2021

developed is 540 Meters. He has stated that as per the oral instruction of Executive Engineer he has increased the width of the road from 3.75 Meters to 5.50 Meters, thus he had to reduce the length of the road. The instructions was given by the Competent Authority, he being the executive subordinate has carried out the instructions of the higher competent officer as he has no independent powers.

10 Further he has stated that with regard to item of gravel, the specification is adopted as available in the schedule of rates. The provision is made for the use of soil obtained from the side of the road which is satisfying the specification of the gravel. So, the road formation has been made using the gravel available at the side of the road and also to serve the purpose of formation road drain without any expenditure to the government.

11. He has further stated that fact that the chainages has not been recorded in the measurement book is a myopic observation. As a road length itself is 700 meters and the tackled length is 540 meters in one single stretch, the chainages are recorded. If the tackled stretch are in bits in a Kilometer, for a clear understating as to which are the reaches in a Kilometer and in which Kilometer the work has been executed. Primarily this is the observation, to be made by the superior officer to the DGO at the time of check measuring the recorded measurement in the measurement book or by the division officer while processing of the bill submitted, if the same is not done, it is to be taken that the activity is accepted as correct by the Competent Authority. The measurement recorded by the DGO in the measurement

2
22.10.2024

book is check measured by the higher officer and signed as checked and found correct. The measurements recorded in the measurement book tally with the work carried out by the contractor.

12. He has further stated that no document establishes that material to be used require quality control checking. The Investigation Officer has not tested the gravel to say that it is not requirement of the work. It was known to the Investigation Officer that there was heavy rain earlier to the investigation and in the mahazar the same has been noted by the Investigation Officer that due to heavy rain, the top earthen surface had washed off and same required to be corrected by the contractor. As per the condition stipulated in the sanctioned estimate, the work was to be checked by the Tahasildar and certified for its satisfactory completion. Thus, the balance of Rs. 47,348/- was with held by the Executive Engineer, from the bill. Now the work which was damaged due to heavy rain has been corrected by the contractor. Later, the Tahasildar, Chitraduring Taluk inspected the work on 21.12.2019 and has given investigation report to the Assistant Executive Engineer, PRE Sub Division Chitradurga certifying that the alleged work had been completed as per the estimate and plan and the quality of work was satisfactory and recommended for the release of the balance payment of the contractor under letter No. ಕಾಮಗಾರಿ/ಸಿ.ಆರ್.60/2019-20 The said Investigation report is enclosed with two photos of the road inspected and the photos taken during the work. He has further stated that, the work has been carried out by the DGO as per the estimate

22.10.2021

and has followed all the stipulated rules and regulations while getting the work from the contractor and prays to drop the charges leveled against him.

13. The disciplinary authority has examined the complainant Sri. S.Onkara Reddy, S/o Hanumappa, R/o Thopuramalige, Chitradurga Taluk as PW-1 and Sri. H.M. Jayakumar S/o H.M.Jayadevaiah, the then Executive Engineer and incharge Chief Engineer, Karnataka Lokayukta Bengaluru and Investigation officer in this case as PW-2 they got marked documents at **Ex.P-1 to Ex.P-9**.

14. The second oral statement of DGO has been recorded. He has reiterated the contents of written statement dated: 8.9.2020 & denied the allegations made against him and said that he has got evidence. Therefore, opportunity has been provided to him to lead evidence. In pursuant to the same, he has given evidence as DW-1 and has got marked documents at **Ex.D-1 to Ex.D-8**.

15. The presenting officer and DGO have submitted written arguments. Heard the submissions of both side. I answer the above charge in the **AFFIRMATIVE** for the following;

REASONS

16. The specific charge against the DGO is that, DGO was the Junior Engineer during 2014-15 of Chitradurga taluk and district. He had developed low quality road within the jurisdiction of Dyamavvana halli grama panchayath from Topuramalige Sri.Anjaneyaswamy temple to Kallahalli and Gollarahatti road. Though as per the estimation list, 700

22.10.2021

meters road had to be developed, he had developed only 540 meters. As per estimation, the width of the road should have been 3.75 meters, but same has not been maintained till the end of the road. He has not entered the measurement of the road as per the chainage systematically. The measurement of the road is not self explanatory in the measurement book, but is without clarity. The gravel used is not required mark with regard to quality. He has not produced the certificate or report of the Quality Controller with regard to the quality of materials used for developing road.

17. The DGO has admitted that the total length of the road sanctioned was 700 Mtrs., but the length of the road developed is 540 Mtrs., But he has stated that as per the oral instruction of Executive Engineer, he has increased the width of the road from 3.75 Mtrs., to 5.50 Mtrs. Thus he had to reduce the length of the road from 700 Meteres to 540 Meters. He being the executive subordinate has carried out the instructions of the higher competent officer as he had no independent powers. This way, the DGO himself has admitted the allegation that he has reduced the length of the road from 700 Meters to 540 Meters. This shows he has not carried out the work as per the estimation with regard to length of the road. His explanation that as per the oral instruction of his higher authorities, he had reduced the length of the road and extended width of the road cannot be accepted for the reason law does not permit to act upon the oral instruction of the higher authorities.

22.10.2014

18. Of course PW-2 during the cross examination admitted as follows; “ಕೆ.ಬಿ.ಜಗದೀಶ್, ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್ ರವರು ಈ ಪ್ರಕರಣದ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸುವಾಗ ಮತ್ತು ಹಣ ಪಾವತಿ ಮಾಡುವಾಗ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರಾಗಿ ಪಿ.ಆರ್.ಇ. ವಿಭಾಗದಲ್ಲಿ ಕೆಲಸ ನಿರ್ವಹಿಸುತ್ತಿದ್ದರು. ಸದರಿ ಕೆ.ಬಿ.ಜಗದೀಶ್‌ರವರು ರಸ್ತೆಯ ಹೆಚ್ಚುವರಿ ಅಗಲ ಕಾಮಗಾರಿ ಮಾಡಲು ಮೌಖಿಕವಾಗಿ ನಾನು ಆದೇಶ ನೀಡಿದ್ದೆ ಎಂದು ಸ್ಥಳ ತನಿಖೆಯ ಸಮಯದಲ್ಲಿ ಹೇಳಿರುತ್ತಾರೆ.”

19. But as said above, Law does not permit to act upon the oral instructions of the higher authorities. Moreover according to PW-2, the entire 5.40 meters length road is not with the width of 5.50 meters continuously. According to him only in some places, where there was access, the road has been widened, not for 5.50 meters continuously. The evidence of PW-2 in this regard is reproduced as follows; “ಕಾಮಗಾರಿಯ ಅಂದಾಜು ಪಟ್ಟಿಯಲ್ಲಿ 3.75 ಮೀ., ಅಗಲಕ್ಕೆ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಅವಕಾಶ ಮಾಡಿಕೊಡಲಾಗಿತ್ತು ಹಲವು ಕಡೆ (ವಿವಿಧ ಚೈನೇಜ್‌ಗಳಲ್ಲಿ)ರಸ್ತೆ ಅಗಲಕ್ಕೆ ಅವಕಾಶವಿರುವಂತೆ ರಸ್ತೆ ಅಗಲವನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲಾಗಿರುತ್ತದೆ. ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ದಾಖಲಿಸಲಾದ ಅಳತೆಗಳು ಚೈನೇಜ್ ಪ್ರಕಾರ ಇಲ್ಲದೆ ಇರುವುದರಿಂದ ರಸ್ತೆ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಿದ ಅಳತೆಗಳನ್ನು ಅಳೆಯಲು ಸಾಧ್ಯವಾಗಿರುವುದಿಲ್ಲ.”

Thereby, the allegation that the DGO has reduced the length of the road against the estimation is proved.

20. DGO has further stated that the chainages have not been recorded in the measurement book is a myopic observation. Thereby the DGO has admitted that there is discrepancy in the MB book with regard to chainages recorded.

22.10.2018

21. PW-2 during the cross examination has admitted as follows; ರಸ್ತೆಯ ಹೆಚ್ಚುವರಿ ಮೊತ್ತವನ್ನು ಹಾಕಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಸ್ಥಳದಲ್ಲಿ ಕೆಲಸವನ್ನು ಹೇಗೆ ನಿರ್ವಹಿಸಿದ್ದರೋ ಅದೇ ರೀತಿ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ಅಳತೆಯನ್ನು ದಾಖಲೆ ಮಾಡಿದ್ದಾರೆ ಎಂದರೆ ಸರಿ. In this way of course, PW-2 has admitted that the entries in measurement book are as per the work carried out. But the allegation is specific that the measurement is not as per the chainage wise. Of course DGO has stated that since road length was 700 meters and width was 3.75 meters, the measurement was not taken as per chainages wise and it was taken at one stretch. But the DGO has not placed any materials before this authority showing if road measurement is length 700 X width 3.75 meters, there is no necessary to take chainage wise measurement. Thus, the explanation of the DGO in this regard cannot be accepted.

22. Further he has stated that with regard to item of gravel, the specification is adopted as available in the schedule of rates. The provision is made for the use of soil obtained from the side of the road which is satisfying the specification of the gravel, so the road formation has been made using the gravel available at the side of the road and also to serve the purpose formation of road drain without any expenditure to the Government. In this way, the DGO has admitted that gravel available at the side of the road is used for developing road. Of course he says there is provision to use gravel available at the side of the road. But the allegation is not that the DGO has committed misconduct by using gravel available at the side of the road. The allegation is clear

22.10.2018

that he has not obtained the quality controller certificate with regard to gravel used was of required quality. It is not the case of DGO that he has obtained quality control certificate from the competent authority. Thus, the disciplinary authority has proved this allegation that the DGO without obtaining quality control certificate to the gravel, used for alleged road work.

23. It is also case of the DGO that it was known to the Investigation Officer that there was heavy rain earlier to the investigation and in the mahazar, the same has been noted by the Investigation Officer that due to heavy rain, the top earthen surface is washed off and same require to be corrected by the contractor. Now the work damaged due to the heavy rain was corrected by the contractor and later the Tahasildar, Chitradura Taluk inspected the work on 21.12.2019 and has given investigation report to the Assistant Executive Engineer, PRE SUB Division, Chitradurga certifying that the alleged work has been completed as per the estimate and plan and the quality of work is satisfactory and has recommended for the release of the balance payment of the contractor under Letter No. ಕಾಮಗಾರಿ/CR/60/2019-20. But the report of the Tahasildar is subsequent to the complaint and as admitted by the DGO himself the Tahasildar report is after the contractor corrected the damages observed by Investigation officer. Hence the report of Tahasildar no way helps to DGO.

24. Of course PW-2 has stated as follows; “ನಿ.ಜಿ-7 ರ ಸ್ಥಳ ಮಹಜರಿನ ಪುಟ ಸಂ: 5 ರಲ್ಲಿ ಒಟ್ಟಾರೆಯಾಗಿ ರಸ್ತೆಯ ಕಾಮಗಾರಿ

22.10.2021

ಪೂರ್ಣಗೊಂಡು 11 ತಿಂಗಳು ಕಳೆದಿರುವುದರಿಂದ ಹಾಗೂ ಭಾರೀ ಮಳೆಯ ಕಾರಣ ರಸ್ತೆಯ ಕೆಲವು ಭಾಗಗಳು ಹಾನಿಗೊಳಗಾಗಿದ್ದು, ರಸ್ತೆಯ ಗ್ರಾವೆಲ್‌ನ್ನು ಗುಣನಿಯಂತ್ರಣಾ ಪರೀಕ್ಷೆಗೆ ಒಳಪಡಿಸದೇ ಇರುವುದರಿಂದ ಹಾಲಿ ಈಗಿರುವಂತೆ ಪ್ರಸ್ತುತ ರಸ್ತೆಯ ಸ್ಥಿತಿಯನ್ನು ಮಾತ್ರ ಅವಲೋಕಿಸಬಹುದಾಗಿದ್ದು, ಅಲ್ಲದೇ ಭಾರೀ ಮಳೆ (ಅತಿವೃಷ್ಟಿ) ಕಾರಣ ಪ್ರಾಕೃತಿಕ ಹಾನಿಗೊಳಗಾಗಿರುವುದರಿಂದ ರಸ್ತೆ ಪೂರ್ಣಗೊಂಡ ವೇಳೆಯಲ್ಲಿನ ವಾಸ್ತವಿಕ ಸ್ಥಿತಿಯನ್ನು ತಿಳಿಯಲು ಸಾಧ್ಯವಿಲ್ಲದಿರುವುದರಿಂದ ದೂರುದಾರರ ಆರೋಪಗಳ ಸತ್ಯಾಸತ್ಯತೆಯನ್ನು ಅಂದಾಜಿಸಲು ಅಥವಾ ಪರಿಶೀಲಿಸಲು ಸಾಧ್ಯವಾಗುವುದಿಲ್ಲ ಎಂದು ಬರೆದಿದ್ದೇನೆ ಎಂದರೆ ಸರಿ.”

25. But this admission no way rule out the case of the disciplinary authority with regard to length of the road is reduced, the measurement of the road is not as per chainage wise and the quality control certificate is not obtained for gravel used for alleged road work.

26. Thus, overall examination of the evidence on record shows that the disciplinary authority has established the charges leveled against DGO. Hence, I proceed to record the following:-

FINDINGS

27. The Disciplinary Authority has proved the charges leveled against the DGO.

(Pushpavathi.V)

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.

i) List of witnesses examined on behalf of Disciplinary Authority.

PW-1	Sri. S.Onkara Reddy, S/o Hanumappa, R/o Thopuramalige, Chitradurga Taluk original
PW-2	Sri. H.M. Jayakumar S/o H.M.Jayadevaiah, the then Executive Engineer and incharge Chief Engineer, Karnataka Lokayukta Bengaluru original

ii) List of Documents marked on behalf of Disciplinary Authority.

Ex.P1	Ex.P1 is the detailed complaint submitted by PW-1.
Ex.P 2 & 3	Ex.P-2 and 3 are the complaint in form no. 1 and 2 submitted by PW-1.
Ex.P-4	Ex.P-4 are the documents and six photographs submitted by PW-1 along with the complaint.
Ex.P5	Ex.P-5 is the rejoinder dated: 10.06.2017 and documents submitted by PW-1 complainant.
Ex.P6	Ex.P-6 is the investigation report dated: 21.11.2017 submitted by PW-2.
Ex.P7	Ex.P-7 is the spot mahazar dated: 23.10.2017.
Ex.P-8	Ex.P-8 are the documents and photographs of spot inspection.
Ex.P-9	Ex.P-9 is the letter dated: 6.2.2020 from RTI officer and Deputy Registrar (Admin) Karnataka Lokayukta Bengaluru to Sri. H.M. Jayakumar


iii) List of witnesses examined on behalf of DGO.

DW-1	Sri. B.Manjunatha, Junior Engineer, Panchayath Raj Engineering Sub Division, Chitradurga
------	--

22.10.2021

iv) **List of documents marked on behalf of DGO**

Ex.D-1	Ex.D-1 is the letter dated: 28.09.2017 from Chief Engineer Karnataka Lokayukta Bengaluru to the DGO.
Ex.D-2	Ex.D-2 is the official memorandum letter dated: 30.11.2015 of Deputy commissioner Chitradurga District.
Ex.D-3	Ex.D-3 is the official memorandum letter dated: 17.04.2015 of Additional Deputy commissioner Chitradurga District.
Ex.D-4	Ex.D-4 is the report pertaining to development of road from Sri.Anjaneyaswamy temple to Kallahalli and Gollarahatti of Thopuramalige village, Chitradurga Taluk.
Ex.D-5	Ex.D-5 is the letter dated: 14.01.2020 from DGO to Additional Registrar of Enquiries—9.
Ex.D-6	Ex.D-6 is the note dated: 07.03.1998.
Ex.D-7	Ex.D-7 is the departmental hand book of Karnataka Lokayukta office, Bengaluru.
Ex.D-8	Ex.D-8 is the letter dated: 21.12.2019 from Tahasildar Chitradurga Taluk to Assistant Executive Engineer, Panchayath Raj Engineering Sub Division, Chitradurga.


 (Pushpavathi.V) V 22.10.2021
 Additional Registrar Enquiries-9
 Karnataka Lokayukta,
 Bengaluru.



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/349/2018/ARE-9

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 26.10.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Shri B.Manjunatha,
Junior Engineer, Panchayath Raj Engineering Sub-
division, Chitradurga - reg.

Ref:- 1) Government Order No.RDP 43 ENQ 2018
dated 11.07.2018.

2) Nomination order No. UPLOK-
2/DE/349/2018 dated 19.07.2018 of
Upalokayukta, State of Karnataka.

3) Inquiry report dated 22.10.2021 of
Additional Registrar of Enquiries-9, Karnataka
Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 11.07.2018 initiated the disciplinary proceedings against Shri B.Manjunatha, Junior Engineer, Panchayath Raj Engineering Sub-division, Chitradurga, [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination UPLOK-2/DE/349/2018 dated 19.07.2018 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.
3. The DGO - Shri B.Manjunatha, was tried for the charge of irregularities and sub-standard quality of work in execution of improvement to road from Anjaneyaswamy Temple to Kallalli and Gollarahatti road of Thopura Malige Village, Chitradurga Taluk and District, taken up under MLA's Local Area Development Plan for the year 2014-15.
4. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO Shri B.Manjunatha, Junior Engineer, Panchayath Raj Engineering Sub-division, Chitradurga, is 'proved'.
5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with

the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGO furnished by the Enquiry Officer, DGO Shri B.Manjunatha is due to retire from service on 31-05-2040.

7. Having regard to the nature of charge '*proved*' against the DGO - Shri B.Manjunatha, and considering the totality of circumstances, it is hereby recommended to the Government to impose penalty of 'withholding two increments payable to DGO Shri B.Manjunatha, for a period of two years.'

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

*Kalyan 26/10/21*  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*

